

29.10.2009

OA No. 376/2005

Mr. S. Shrivastava, Counsel for applicant.
Mr. S.S. Hassan, Counsel for respondents.

Learned counsel for the applicant submits that he has instructions from his client to withdraw this OA with liberty reserved to the applicant to file fresh OA for the cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action. The fact that the OA was pending before this Tribunal shall be construed sufficient cause for condonation of delay in case the OA is filed within a period of one month from today.

With these observations, the OA is disposed of as having been withdrawn.

(B.L. KHATRI)
MEMBER(A)

(M.L. CHAUHAN)
MEMBER (J)

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